

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 699 of 2019

IN THE MATTER OF:

Rahul Aneja

...Appellant

Versus

Sushant Aneja & Anr.

...Respondents

Present:

For Appellant : Mr. Sumit Shukla, Advocate

For Respondents : Mr. Bharat Arora, Advocate

ORDER

27.08.2019 Mr. Bharat Arora, learned counsel appears on behalf of the Respondents and prays for time to file reply.

By way of last chance, he is allowed to file reply-affidavit along with Vakalatnama within 2 weeks. He is also allowed to enclose a copy of the order, if any passed by this Appellate Tribunal against the same very impugned order. Rejoinder, if any, be filed by the Appellant within 2 weeks thereof.

Post the case 'for Admission (After Notice)' on 25th September, 2019 within 5 cases.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc